

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.NO. 212/2003

Friday, this the 27th day of January, 2006.

CORAM:

HON'BLE MR N.RAMAKRISHNAN, ADMINISTRATIVE MEMBER

HON'BLE MR GEORGE PARACKEN, JUDICIAL MEMBER

K.P.Varghese,
Assistant Postmaster(Accounts),
Ernakulam Head Post Office,
Kochi-682 011.

Applicant

By Advocate Mr PC Sebastian

v.

1. The Chief Postmaster General,
Kerala Circle,
Thiruvananthapuram.
2. The Postmaster General,
Central Region,
Kochi-682 016.
3. The Chairman,
Departmental Promotion Committee(Review),
O/o the Chief Postmaster General,
Kerala, Thiruvananthapuram.
4. Union of India,
represented by Secretary,
Ministry of Communication,
New Delhi. Respondents

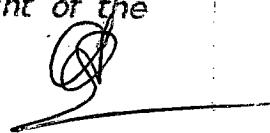
Mr Advocate Mr TPM Ibrahimkhan, SCGSC

O R D E R

HON'BLE MR N.RAMAKRISHNAN, ADMINISTRATIVE MEMBER

Learned counsel for applicant submitted that an additional reply statement has been by the respondents, practically admitting the relief sought for in the O.A. Para 4 of the additional reply is quoted below:

"In view of the facts explained above action is being taken to convene a Review FPC immediately to reconsider the case of the applicant and to rectify the mistake, if any, in the light of the



relevant records as on the relevant date, as expeditiously as possible."

Learned counsel further submits that a time frame may be fixed for convening the review DPC.

2. As agreed to by the learned counsel on both sides, the O.A is disposed of directing the respondents to convene the review DPC within a period of two months from the date of receipt of copy of this order. No order as to costs.

Dated, the 27th January, 2006.



GEORGE PARACKEN
JUDICIAL MEMBER



N. RAMAKRISHNAN
ADMINISTRATIVE MEMBER

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